

ITEM NO.8

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).536/2022

S. VENKATESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.98143/2022-EXEMPTION FROM FILING O.T. and
IA No.98142/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 05-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner is not an aggrieved individual. He seeks principally a direction in a writ in the nature of *mandamus* for implementing the recommendations of the 204th report of the Law Commission. The second and consequential relief is for bringing about amendments to the Hindu Succession Act 1956. A *mandamus*, it is well settled, cannot be issued to the legislature to enact or amend legislation.
- 2 We are not inclined to entertain a petition under Article 32 of the Constitution, given the frame of the writ petition, which has been noted above. Hence, the petition is dismissed only on this ground without this Court expressing any opinion on the validity of any provision of the Hindu Succession Act 1956 which may arise in an appropriate case in the future.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER